High Court of Madhya Pradesh, Jabalpur Bench at Indore

Miscellaneous Criminal Case No.28921/2021

(Mohmmad Nawaj s/o Alam Khan Hidayat Khan @ Guddu s/o Amanullah Khan Versus The State of Madhya Pradesh)

Indore, Dated 18.06.2021

Hearing through Video Conferencing.

Mr. Himanshu Thakur, learned counsel for the applicants.

Mr. Vikas Jaiswal, learned Panel Lawyer for the respondent / State of Madhya Pradesh.

They are heard. Perused the case diary / challan papers.

This **first** application under Section 438 of Criminal Procedure Code, 1973 for grant of anticipatory bail has been filed by the applicants, who are apprehending their arrest in connection with Crime No.674/2020 registered at Police Station Sitamau, District Mandsaur (MP) for offence punishable under Sections 294, 323, 353, 332, 307, 147, 148, 149 and 212 of the Indian Penal Code, 1860 and also under Sections 25 and 27 of the Arms Act, 1959.

Counsel for the applicants seeks leave of this Court to withdraw this application with a liberty to surrender the applicants before the lower Court. It is further prayed that the learned Judge of the lower Court may be directed to decide the applicants' regular bail application expeditiously.

Prayer appears to be reasonable.

In these circumstances, the application is dismissed as

withdrawn with a liberty to the applicants to surrender themselves before the lower Court within one week from today; and if the applicants surrender within such a period, then their application for grant of regular bail may be considered by the learned Judge of the lower Court expeditiously, in accordance with law.

Accordingly, Miscellaneous Criminal Case No.28921/2021 stands disposed of.

(Subodh Abhyankar) Judge

Pithawe RC